

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH**

No. O.A. 350/00807/2016

Date of Order: 04.06.2018

Present: Hon'ble Mrs. Manjula Das, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Smt. Aroj Banu @ Bibi
Wife of Late Romjan SK. as house wife
Aged about 61 years
Residing at Natun Belia
Shyampur, P.O.– Diyar Shyampur
P.S.– Bhagwangola
Dist – Murshidabad, Pin – 742135.



.....Applicant.

1. Union of India, service through the General Manager, Eastern Railway
Fairlie Place, Kolkata – 700001.
2. The Divisional Railway Manager
Eastern Railway, Sealdah
Kolkata – 700014.
3. Divisional Engineer-III
Sealdah Division
Eastern Railway, Sealdah
Kolkata – 700014.

.....Respondents.

For the Applicant : Mr. J.R. Das

For the Respondents : Mr. B.L. Gangopadhyay

ORDER (ORAL)

Per Mrs. Manjula Das, Judicial Member:

Heard Mr. J.R. Das, learned counsel for the Applicant and Mr. B.L. Gangopadhyay, learned counsel for the Respondents.

2. At the time of hearing, the learned counsel for the Respondents has produced a letter bearing No. Engg./Court Case/177/SC dated 31.05.2018 issued by Sr. Divisional Engineer/Co-ordn., Eastern Railway, Sealdah wherein it is intimated that – “ Payment of exgratia lump sum compensation amounting to Rs. 5,00,000/- has already been sanctioned by DRM/SDAH on 22.5.2018 and for payment to Aroj Banu @ Bibi the legal heir of Lt. Romjan Sk, Ex. Gatekeeper under SSE/PW/Bhagabangola directly to her Bank Account through NEFT system, one pay order has been issued bearing No. A 222086 dated 30.5.2018 and deposited to Accounts Department on 31.5.2018 for audit and payment before the next date of hearing fixed on 04.06.2018 to avoid the displeasure of the Hon’ble CAT/CAL”.
3. In view of that, the learned counsel for the Respondents submitted that the present O.A. has become infructuous.
4. We have perused the letter No. Engg./Court Case/177/SC dated 31.05.2018 issued by Sr. Divisional Engineer/Co-ordn., Eastern Railway, Sealdah from which it appears that whatever prayer made in the O.A. has already been granted to the Applicant by way of making payment of exgratia lump sum compensation amounting to Rs. 5,00,000/-.
5. In view of the above, the O.A. has become infructuous and accordingly, disposed of.
6. The learned counsel for the Respondents is directed to serve a photo

copy of the letter No. Engg./Court Case/177/SC dated 31.05.2018 issued by Sr. Divisional Engineer/Co-ordn., Eastern Railway, Sealdah to the learned counsel for the Applicant and the original copy be kept in the record.

7. No order as to costs.

(Dr. Nandita Chatterjee)
Member (A)

(Manjula Das)
Member (J)

PB

